

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri A.K.Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H. Jung, Member**

Petition No. 35/2006

In the matter of

Seeking reimbursement of additional expenditure incurred towards deployment of special security forces (CISF & TSR) at Bongaigaon and Kumarghat sub-stations for the year 2004-05 in Northeastern Region.

And in the matter of

Power Grid Corporation of India Ltd **..Petitioner**
Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Government of Arunachal Pradesh, Itanagar
4. Power and Electricity Department, Govt. of Mizoram, Aizwal
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Nagaland, Kohima
7. Department of Power, Govt. of Tripura, Tripura

..Respondents

The following were present

Shri. M.M Mondal, PGCIL
Shri. V.K. Tyagi, PGCIL
Shri. C Kannan, PGCIL
Shri. H M Sharma, ASEB

ORDER

(DATE OF HEARING: 18.7.2006)

The petitioner has filed this petition seeking reimbursement of additional expenditure incurred towards deployment of special security forces (CISF & TSR) at Bongaigaon and Kumarghat sub-stations for the year 2004-05 in Northeastern Region.

2. According to the petitioner, its installations have been receiving threats from various militant outfits since inception. The petitioner has therefore deployed Central Industrial Security Force and Tripura State Rifles to safeguard its installations from militant activities. The petitioner has sought reimbursement of the abnormal security expenditure from the beneficiaries of Northeastern Region. The petitioner has based its claim on Regulation 12 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 which empowers the Commission to make appropriate provisions for removing difficulties.

3. Assam State Electricity Board in its reply has opposed the petition.

4. It is observed that the petitioner is yet to file its petitions for fixation of tariff for the transmission assets in the Northeastern Region for the period 2004-09. Under these circumstances, it is not possible to take a view whether or not the additional expenditure will be covered under the normal O&M expenses for the year 2004-05. The petitioner has intimated that it will file the petition for fixation of tariff before 31.8.2006. Accordingly, for a holistic view of the matter, the present petition shall be taken up for consideration along with the main petitions for fixation of tariff for the period 2004-09 in respect of the transmission assets covered in Northeastern Region. The present petition shall be listed for hearing accordingly.

**Sd/-
(A.H. JUNG)
MEMBER**

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRPERSON**

New Delhi dated the 18th July, 2006